GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 539
TO BE ANSWERED ON 26.07.2024

CYBER CRIMES USING ADVANCED TECHNOLOGIES INCLUDING AI

539. SHRI A. A. RAHIM:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) the number of crimes using modern technology including Artificial Intelligence (AI)reported in the country in the last four years Year-wise;
(b) in what manner Government is monitoring and regulating cyber tools like FraudGpt;
(c) whether there are specific regulations being developed to oversee and control the use of AI technologies to prevent their misuse for cybercrimes?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) and (b): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber-crimes. The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for their capacity building.The Ministry of Home affairs ('MHA')has established the Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for law-enforcement agencies to deal with cyber crimes in a comprehensive and coordinated manner. The Government has launched the National Cyber Crime Reporting Portal('NCRP') accessible on https://cybercrime.gov.in to enable the public to report all types of cyber crimes. Cyber crime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law.

(c): Ministry of Electronics and Information Technology (MeitY') engages with stakeholders on a regular basis in order to formulate and issue necessary guidelines in view of emerging needs and challenges. In accordance with the same, MeitY after extensive public consultations with relevant stakeholders has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 ('IT Rules') on 25.02.2021 which were subsequently amended on 28.10.2022 and 6.4.2023. The IT Rules cast specific legal obligations on intermediaries, including social media intermediaries and platforms. These obligations include the obligation to ensure expeditious action for removal of unlawful information under Rule 3(1)(b) or on the basis of grievances received against any information prohibited under Rule 3(2).

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